

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TATTVA VALUERS PRIVATE LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TATTVA VALUERS PVT LIMITED
2.	Date of incorporation of corporate debtor	13 th June 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51103WB2005PTC224117
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. X 2&3, Block –EP Sector- V, Saltlake City, Kolkata, West Bengal-7900091
6.	Insolvency commencement date in respect of corporate debtor	15 th June 2022
7.	Estimated date of closure of insolvency resolution process	11 th December 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<u>Name:</u> Mr. Rakesh Kumar Agarwal <u>Registration No:</u> IBBI/IPA-001/IP-P00443/2017-18/10786
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> 20, N.S. Road, Room no. 15, Block – A, Kolkata – 700 001 <u>Email:</u> rakesh202@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address:</u> 20, N.S. Road, Room no. 15, Block – A, Kolkata – 700 001 <u>Email:</u> rakesh202@hotmail.com
11.	Last date for submission of claims	28 th June 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Tattva Valuers Pvt Ltd on 15th June 2022

The creditors of Tattva Valuers Pvt Ltd are hereby called upon to submit their claims with proof on or before 28th June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Rakesh

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- NIL

Submission of false or misleading proofs of claim shall attract penalties .

Rakesh Agarwal

Rakesh Kumar Agarwal
Interim Resolution Professional of Tattva Valuers Pvt Ltd
IBBI/IPA-001/IP-P00443/2017-18/10786

Date: 17th June 2022

Place: Kolkata